

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Monday 1st day of February 2021

Crmp.No.605/2021

Veeran @ Balakrishnan

S/o.Mookkaiah

.... Petitioner/Accused

Vs

State rep. by Inspector of police,

PEW Madurai City Police Station,

Crime No.170/2021

U/sec. 4(1)(aaa), 4(1-A) TNP Act, 7 TN RS Rules 2000,

468, 471, 420, 328 IPC

... Respondent/Complainant

For petitioner/accused: Tr.Rethu Rajesh,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,Grade II Assistant Public Prosecutor

01.02.2021

**Order**

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 1st day of February 2021.

(Sd-E.Pravinkumar)  
Judicial Magistrate No. V,  
Madurai.